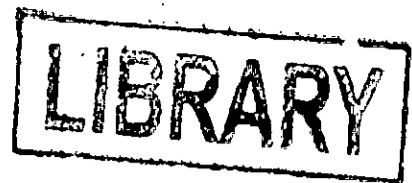


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No.O.A.350/02056/2015

Date of order : 19.01.2016

Present : Hon'ble Mrs. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

MANORANJAN MONDAL

VS.

UNION OF INDIA & ORS.
(POSTS)

For the applicant : Mr. M. Pal, counsel
For the respondents : Ms. D. Nag, counsel

ORDER

Per Mrs. Bidisha Banerjee, J.M.

Heard ld. counsel for the parties.

2. This application has been filed seeking the following reliefs:-

"I) The applicant praying for direction upon the respondent authority for make arrangement for payment for service benefit as well as retiral benefits and pensionary benefits with other benefits relating to the long tenure of service as G.D.S.B.P.M., Madhya Gurguria Branch office under the Department of Post, India, under the Mathurapur Sub-Division, South 24-parganas in favour of the applicant who retired on 04.09.2014 from the post of GDSBPM at Madhya Gurguria which your applicant is entitled in view of the provision of law and Amended Rules framed thereunder;

II) The applicant praying for consider the representation filed by the applicant on 25.8.2015 in accordance with law;

III) Further order or orders as Your Lordships may deem fit and proper."

3. Ld. counsel for the applicant submits that the retiral benefits have not been released in favour of the applicant despite his representation dated 25.08.2015(Annexure A-5). He submits that his client would be satisfied if a direction is given to the respondents to consider his grievances and decide his representation within stipulated period.

4. Accordingly, the respondents are directed to consider the representation of the applicant dated 25.08.2015(Annexure A-5) and pass a reasoned and speaking order as per law within a period of two months from the date of communication of this order. If the applicant is found entitled to the benefits, he shall be paid the same within a period of one month thereafter. It is made clear that we have not gone into the merits of the case. All the points are kept open for consideration by the respondents.

(J. Das Gupta)
Administrative Member

(B. Banerjee)
Judicial Member

s.b